

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No. 2144 of 1995

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Dated New Delhi, this 5th day of January, 1996.

Hon'ble Shri K. Muthukumar, Member(A)

Surinder Kumar Vedi
R/o 5/2, Railway Colony
Seva Nagar
NEW DELHI.

... Applicant

By Advocate: Shri Nalin Tripathi, Proxy
counsel for Mrs. Sarla Chandra

versus

1. Union of India
Through General Manager
Northern Railway
Baroda House
NEW DELHI.

2. Divisional Superintendent
Engineer (Estates)
DRM Office
Northern Railway
NEW DELHI.

.... Respondents

O R D E R (Oral)

Shri K. Muthukumar, M(A)

Heard arguments on admission. After arguing for some time, the learned proxy counsel for the applicant states that he wishes to withdraw this application with liberty to file a fresh application after moving the Respondents again ~~against~~ ⁱⁿ their order dated 27th June, 1995 (Annexure 'III') and also taking into account the latest development in this case.

The application is, therefore, dismissed ~~in a~~
~~line~~ as withdrawn with liberty to the applicant to file a fresh application, if so advised.

(K. Muthukumar)
Member(A)

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